

[Shri B. R. Bhagat]

the U. K. Government in this matter, which goes against the commitments made by them to India bilaterally as well as multilaterally. I am therefore, instructing our High Commissioner in London to bring to the notice of the U. K. Government our serious concern in the matter. The President of the Board of Trade has himself said in his statement that he would be initiating necessary discussions with the Governments concerned. It is my earnest hope that these discussions will make it possible for the two Governments to arrive at a mutually acceptable solution of the difficulties of the textile industries of the United Kingdom and India in consonance with the accepted basis of economic relationship between the two countries and also the evolving international policy in relation to the trade of developing countries.

15.01 hrs.

GOLD (CONTROL) AMENDMENT BILL*

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : I beg to move for leave to introduce a Bill to amend the Gold (Control) Act, 1968.

SHRI S. M. BANERJEE (Kanpur) : Mr. Sethi is asking for leave to introduce a Bill to amend the Gold Control Act. The Statement of Objects and Reasons refers to the provisions declared invalid by the Supreme Court. The provisions in this Bill are unnecessary and should be scrapped.

Division No. 6]

Ahirwar, Shri Nambu Ram
Arumugam, Shri R. S.
Asghar Husain, Shri
Azad, Shri Bhagwat Jha
Barua, Shri Bedabrata
Barua, Shri R.
Barumatarai, Shri
Bhagat, Shri B. R.
Bhandase, Shri R. D.

AYES

The Act had three objectives. It aimed at stopping smuggling. It has not stopped; on the other hand it has increased. It was meant to bring out to surface concealed gold. It never came; it went deeper. Shri Morarji Desai is out. Fourthly, they expected the price of gold to come down; it has not; in fact it has gone up. In the interest of the country and in the welfare of goldsmiths some of whom had to sacrifice their lives because of the wrong decision of the Government, the Act should be scrapped. We want no amendment; we want the Government to withdraw this and scrap the Act.

श्री शिव चन्द मा (मधुबनी) : उपाध्यक्ष महोदय, मैंने भी इसका विरोध करने का नोटिस दिया है।

MR. DEPUTY-SPEAKER : I have received three or four notices but only one person will be permitted,

SHRI P. C. SETHI : Parliament is competent to legislate on this matter. The Supreme Court has struck down only five or six provisions of the Act and this Bill rectifies it.

Mr. Banerjee talks on the merits of the Act which we can very well take up during the course of the debate.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill to amend the Gold (Control) Act, 1968.

The Lok Sabha divided.

[15-07 hrs.

Bisnu Prakash Singh, Shri
Bhattacharyya, Shri C. K.
Bist, Shri J. B. S.
Bohra, Shri Onkarlal
Chanda, Shri Anil K.
Chanda, Shrimati Jyotsna
Chandrika Prasad, Shri
Chatterji, Shri Krishna Kumar
Chaturvedi, Shri R. L.

* Published in Gazette of India Extraordinary Part II, section 2, dated 28. 7. 68.

Chaudhary, Shri Nitiraj Singh
 Chavan, Shri D. R.
 Choudhury, Shri J. K.
 Dalbir Singh, Shri
 Das, Shri N. T.
 Dasappa, Shri Tulsidas
 Deoghare, Shri N. R.
 Dinesh Singh, Shri
 Dixit, Shri G. C.
 Divividi Shri Nageshwary
 Gajraj Singh Rao, Shri
 Gandhi, Shrimati Indira
 Ganesh, Shri K. R.
 Ganga Devi, Shrimati
 Gavit, Shri Tukaram
 Ghosh, Shri P. K.
 Goosh, Shri Parimal
 Govind Das, Dr.
 Gupta, Shri Lakhan Lal
 Gupta, Shri Ram Kishan
 Hari Krishna, Shri
 Hazarika, Shri J. N.
 Hem Raj, Shri
 Himatsingka, Shri
 Jadhav, Shri Tulshidas
 Jadhav, Shri V. N.
 Jagjiwan Ram, Shri
 Jamna Lal, Shri
 Kahandole, Shri Z. M.
 Kamble, Shri
 Kamala Kumari, Kumari
 Karan Singh, Dr.
 Ketham, Shri B. N.
 Kavade, Shri B. R.
 Kedaria, Shri C. M.
 Kesti, Shri Sitaram
 Krishna, Shri M. R.
 Krishnappa Shri M. V.
 Kureel, Shri B. N.
 Kusbok Bakula, Shri
 Lakshmikanthamma, Shrimati
 Lalit Sen, Shri
 Lutfal Haque, Shri
 Mahadeva Prasad, Dr.

Mahajan, Shri Vikram Chand
 Maharaj Singh Shri
 Mane, Shri Shankarrao
 Marandi, Shri
 Master, Shri Bhola Nath
 Mehta, Shri P. M.
 Melkote, Dr.
 Menon, Shri Govinda
 Minimata Agam Dass Guru, Shrimati
 Mirza, Shri Bakar Ali
 Mishra, Shri Bibhuti
 Mohammad Yusuf Shri
 Mohsin, Shri
 Mirityunjay Prasad, Shri
 Mukerjee, Shrimati Sharda
 Mukne, Shri Yeshwantrao
 Murti, Shri M. S.
 Naghnoor, Shri M. N.
 Naidu, Shri Chengalraya
 Oraon, Shri Kartik
 Pahadia, Shri Jagannath
 Palchoudhuri, Shrimati Ila
 Pandey, Shri K. N.
 Panigrahi, Shri Chintamani
 Pant, Shri K. C.
 Parmar, Shri Bhatjibhai
 Parlap Singh, Shri
 Parthasarathy, Shri
 Patel, Shri Manubhai
 Patel, Shri N. N.
 Patil, Shri Deorao
 Patil, Shri S. D.
 Pramanik, Shri J. N.
 Radhabai, Shrimati B.
 Raghuramaiah, Shri
 Raj Deo Singh, Shri
 Rajasckharan, Shri
 Raju, Shri D. B.
 Ram, Shri T.
 Ram Dhan, Shri
 Ram Sewak, Shri Choudhary
 Ram Subhag Singh, Dr.
 Ram Swarup, Shri
 Randhir Singh, Shri

Rao, Shri
 Rao, Shri K. Narayana
 Rao, Shri J Ramapathi
 Rao, Shri Rameshwar
 Rao, Shri Thirumala
 Rao, Dr. V. K. R. V.
 Reddy, Shri Sudha V.
 Reddy, Shri Surendar
 Roy, Shri Bishwanath
 Roy, Shrimati Uma
 Sadhu Ram, Shri
 Saha, Dr. S. K.
 Saigal, Shri A. S.
 Saleem, Shri M. Yunus
 Sambasivam, Shri
 Sanghi, Shri N. K.
 Sanji Rupji, Shri
 Sant Bux Singh, Shri
 Savitri Shyam, Shrimati
 Sayyad Ali, Shri
 Sen, Shri Dwaipayan
 Sethi, Shri P. C.
 Sethuraman Shri N.
 Shah, Shri Manabendra
 Shambhu Nath, Shri
 Shankaranand, Shri B.

Sharma, Shri Madhoram
 Sharma, Shri Naval Kisbore
 Shashi Bhushan, Shri
 Shastri, Shri Sheopujan
 Sheo Narain, Shri
 Sher Singh, Shri
 Sheth, Shri T. M.
 Shinkre, Shri
 Shiv Chandika Prasad, Shri
 Shukla, Shri S. N.
 Siddeshwar Prasad, Shri
 Sinha, Shri Mudrika
 Sinha, Shri R. K.
 Sinha, Shrimati Tarkeshwari
 Santak, Shri Nar Deo
 Solanki, Shri S. M.
 Sonavane, Shri
 Sunder Lal, Shri
 Supakar, Shri Sradhakar
 Tiwary, Shri D. N.
 Tiwary, Shri K. N.
 Ulkey Shri M. G.
 Ulaka, Shri Ramachandra
 Venkatasubbiah, Shri P.
 Virbhadra Singh, Shri
 Vyas, Shri Ramesh Chandra
 Yadav, Shri Chandra Jeet

NOES

Abraham, Shri K. M.
 Ayarwal, Shri Ram Singh
 Badrudduja, Shri
 Banerjee, Shri S. M.
 Barua, Shri Hem
 Basu, Shri Jyotirmoy
 Bhagaban Das, Shri
 Biswas, Shri J. M.
 Bramhanandji, Shri
 Brij Bhushan Lal, Shri
 Brij Raj Singh-Kotah, Shri
 Chakrapani, Shri C. K.
 Dange, Shri S. A.
 Das, Shri Abdul Ghani

Devgun, Shri Hardayal
 Digvijai Nath, Shri Mahant
 Dwivedy, Shri Surendranath
 Esthose, Shri P. P.
 Fernandes, Shri George
 Ghosh, Shri Ganesh
 Gopalan, Shri P.
 Gowda, Shri M. H.
 Goyal, Shri Shri Chand
 Jai Singh, Shri
 Jha, Shri Bhogendra
 Jha, Shri Shiva Chandra
 Joshi, Shri Jagannath Rao
 Joshi, Shri S. M.

Kachwai, Shri Hukam Chand
 Kalita, Shri Dhireswar
 Khan, Shri M. A.*
 Limaye, Shri Madhu
 Lobo Prabhu, Shri
 Madhok, Shri Bal Raj
 Madhukar, Shri K. M.
 Meghachandra, Shri M.
 Menon, Shri Krishna
 Menon, Shri Vishwanatha
 Mishra, Shri Janeshwar
 Mohan Swarup, Shri
 Molahu Prasad, Shri
 Muhammad Ismail, Shri M.
 Nair, Shri N. Sreekantan
 Nair, Shri Vasudevan
 Nayar, Shri K. K.
 Paswan, Shri Kedar
 Patel, Shri J. H.
 Patil, Shri N. R.
 Ranjeet Singh, Shri
 Ray, Shri Rabi

Reddy, Shri Eswara
 Saboo, Shri Shri Gopal
 Sambhali, Shri Ishaq
 Satya Narain Singh, Shri
 Sen, Shri Deven
 Shah, Shri T. P.
 Sharda Nand, Shri
 Sharma, Shri Beni Shanker
 Sharma, Shri Narain Swarup
 Sharma, Shri Yogendra
 Shastri, Shri Prakash Vir
 Shastri, Shri Ramavatar
 Shastri, Shri Raghuvir Singh
 Shastri, Shri Shiv Kumar
 Sreedharan, Shri A.
 Suraj Bhan, Shri
 Thakur, Shri Gunamand
 Tyagi, Shri O. P.
 Vidyarthi, Shri R. S.
 Viswambharan, Shri P.
 Yadav, Shri Jagatwar

MR. DEPUTY SPEAKER : The result** of the division is : Ayes : 159 ; Noes : 71.

The motion was adopted

SHRI P. C. SETHI : I introduce the Bill.

STATEMENT RE : GOLD (CONTROL)
 AMENDMENT ORDINANCE

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI) : I lay on the Table explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Gold (Control) Amendment Ordinance, 1969, as required under rule 71(1) of the Rules of Procedure and conduct of Business in Lok Sabha.

15-09 hrs.

STATUTORY RESOLUTION RE :
 BANKING COMPANIES (ACQUISITION
 AND TRANSFER OF UNDERTAKINGS)
 ORDINANCE AND BANKING COM-
 PANIES (ACQUISITION AND TRANS-
 FER OF UNDERTAKINGS) BILL, 1969

MR. DEPUTY-SPEAKER : The House will now take up discussion on the Statutory Resolution regarding disapproval of the Banking Companies (Acquisition and Transfer of Undertakings) Ordinance and the connected Bill for which eight hours have been allotted..... (Interruptions)†

MR. DEPUTY-SPEAKER : Nothing will go on record.

Will the leaders of the parties exercise some control over their Members? They

* Wrongly voted for 'Noes.'

** The following Members also recorded their votes for 'AYES.'
 Sarvasbri V. B. Tarodekar and M. A. Khas

† Not recorded.